

**ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY THE GOVERNMENT**

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each: —

- (i) Statement No. IV—Seventh Session, 1954.
- (ii) Statement No. X—Sixth Session, 1954.
- (iii) Statement No. XIII—Fifth Session, 1953.
- (iv) Supplementary Statement No. XIX—Third Session, 1953.
- (v) Statement No. XV—Second Session, 1952.
- (vi) Supplementary Statement No. XI—First Session, 1952.

[For papers (i) to (vi) See Appendix VIII, Annexure Nos. 112, 113, 114, 115, 116 and 117 respectively]

**STATEMENT TO BE MADE ON MANIPUR**

MR. CHAIRMAN: Mr. Datar, you have to make a statement on Manipur.

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): I shall make it on the 24th. We are collecting more information.

HON. MEMBERS: Sir, he has pro-

MR. CHAIRMAN: He is collecting information. He must have written to those people.

**DISCUSSION ON PRESS COMMISSION'S RECOMMENDATIONS**

SHRI B. GUPTA (West Bengal): Sir, I wanted to say that the Government

has laid on the Table papers containing the conclusions with regard to the recommendations, of the Press Commission. Would it be possible, before we disperse, to have a discussion on the subject, if only for a few hours, either on the last day or on some other day? This matter is of great public importance and we should discuss this matter as the material has been laid on the Table.

**THE HINDU SUCCESSION BILL, 1954**

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): Sir, I beg to move for leave to introduce a Bill to amend and codify the law relating to intestate succession among Hindus.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend and codify the law relating to intestate succession among Hindus."

The motion was adopted.

SHRI H. V. PATASKAR: Sir, I introduce the Bill.

**THE INSURANCE (AMENDMENT) BILL, 1954**

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, on behalf of Shri C. D. Deshmukh I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Insurance Act, 1938."

The motion was adopted.

SHRI M. C. SHAH: Sir, I introduce the Bill.